
(2020) 01 DEL CK 0242

In the Delhi High Court

Case No : Arbitration Petition No. 847, 873 Of 2019, Miscellaneous Application
No. 18023, 18437 Of 2019

Minesh Chopra

APPELLANT

Vs

Delhi Metro Rail Corporation

RESPONDENT

Date of Decision : 20-01-2020

Acts Referred:

Arbitration & Conciliation Act, 1996 — Section 11(6), 12

Citation : (2020) 01 DEL CK 0242

Hon'ble Judges : Jyoti Singh, J

Bench : Single Bench

Advocate : Soayib Qureshi, Naman Tandon, Tarun Johri, Ankur Gupta, Ankit Sain, Sheikha Singh

Final Decision : Disposed Of

Judgement

Jyoti Singh, J

1. This is a petition under Section 11(6) of the Arbitration & Conciliation Act, 1996 ('Act') seeking appointment of a Sole Arbitrator to adjudicate the disputes between the parties.

2. Learned counsel for the respondent submits that in view of the judgment of the Supreme Court in Perkins Eastman Architects DPC & Anr. vs. HSCC (India) Ltd. 2019 SCC Online SC 1517, the respondent has no objection to the Arbitrator being appointed by this Court. He, however, submits that there is a panel prepared by the respondent/DMRC which contains the names of former Judges of various High Courts including the High Court of Delhi. Mr. Johri has shared the panel with the learned counsel for the petitioner, who has no objection to the Sole Arbitrator being appointed from amongst the panel maintained by the DMRC.

3. With the consent of the parties, Mr. Justice Vinod Goel, former Judge of this Court is appointed as a Sole Arbitrator to adjudicate the disputes between the parties.

4. The address and mobile number of the learned Arbitrator is as under:

Mr. Justice Vinod Goel (Retd.)

C-9, 2nd Floor, Panchsheel Enclave,

Near State Bank of India,

New Delhi-110017.

Mobile: 9910384637

5. The learned Arbitrator shall give disclosure under Section 12 of the Act before entering upon reference.

6. Fee of the Arbitrator shall be fixed as per Fourth Schedule of the Act.

7. The petition is disposed of along with the pending applications in the aforesaid terms.